

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 03.
C.P. (IB)/3213(MB)2018

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **19.04.2024**

NAME OF THE PARTIES : **One97 Communication Ltd**

VS

Reliance Web Stores Ltd

For OC : Adv. Archit Shah i/b Khimani & Associates

For CD : Adv. Raghavi Sharma

IBC under Sec. 9

ORDER

1. Counsel for the OC submits that the matter has been settled between the parties and he has also tendered the copy of the Memorandum of Settlement to this Bench.
2. Based on the above and the submissions made by both the Counsel for OC and CD, the above CP is **allowed to be withdrawn** with a liberty to the OC to revive the CP by filing an affidavit, in the event of violation of any of the conditions set out in the Memorandum of Settlement.

Disposed of as withdrawn with liberty.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//